



भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA

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Dated the 16th December 2014

DIRECTION

Subject: Third Amendment to the Direction no. 116-9/2009-MN dated the 10th February 2010 issued under section 13, read with sub-clauses (i), (iii) and (v) of clause (b) of sub-section (1) of section 11 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) and read with regulation 5 and regulation 18 of the Telecommunication Mobile Number Portability Regulations, 2009 (8 of 2009)

No. 116-43/2014-NSL-II ----- Whereas the Telecom Regulatory Authority of India [hereinafter referred to as the Authority], established under sub-section (1) of section 3 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) (hereinafter referred to as TRAI Act), has been entrusted with discharge of certain functions, *inter alia*, to regulate the telecommunication services, protect the interests of consumers of the telecom sector, ensure technical compatibility and effective inter-connection between different service providers, lay-down the standards of quality of service to be provided by the service providers and ensure the quality of service and conduct the periodical survey of such service provided by the service providers so as to protect the interest of the consumers of telecommunication services;

2. And whereas the Authority in exercise of the powers conferred by section 36, read with sub-clauses (i), (iii) and (v) of clause (b) of sub-section (1) of section 11 of TRAI Act, made the Telecommunication Mobile Number Portability Regulations, 2009 (8 of 2009) (hereinafter referred to as the regulations);

3 And whereas the Authority, vide its direction dated 10th February, 2010, inter alia, directed the Cellular Mobile Telecom Service Providers and Unified Access service providers to setup, in their mobile networks a mechanism for the purpose of receiving short message service messages from subscriber requesting for Unique Porting Code and the said Unique Porting Code shall consist of eight characters of which the first character shall be alphabet denoting the code allotted to the service provider by the Authority in the Annexure A attached with the said direction ;

4. And whereas after the issuance of the Direction, referred to in the preceding para, some of the service providers have ceased their operations and the licenses have been issued to new service providers, necessitating the re-allocation of codes issued to the service providers;

5. Now, therefore, the Authority, in exercise of the powers conferred by section 13, read with sub-clauses (i), (iii) and (v) of clause (b) of sub-section (1) of section 11 of the Telecom Regulatory Authority of India Act, 1997(24 of 1997), and regulation 5 and regulation 18 of the Telecommunication Mobile Number Portability Regulations, 2009 (8 of 2009), for ensuring compliance with the terms and conditions of the licence and for protecting



